

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 23.02.2012

The meeting No.46/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 23.02.2012 in Room No.110 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri R.A. Lal, Director	R.O., TC, Noida
2.	Shri J.D. Giri, Vice President, Nominee	AEPC
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

The agenda for meeting No.46/AM-12 dated 23.02.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 46/84-ALC3/2011 **MEETING DATE** : 23.02.2012

1	Case No.:29/43/84-ALC3/2011	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Approved
	HQ File :01/84/050/00332/AM12/	RLA File :50/24/040/00005/AM12/	Lic.No/Date:5010000963 16.09.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Committee has already considered this case in its meeting No.44/AM-12 held on 9.2.2012 and approved the same.

2	Case No.:2/43/84-ALC3/2011	Party Name: SRF LIMITED	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Deferred
	HQ File :01/84/050/00305/AM12/	RLA File :04/24/040/00214/AM12/	Lic.No/Date:0410130299 15.11.2011	Defer Date:22.03.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP alongwith file. It was, therefore, decided to await the same and defer the case for re-listing on 22.03.2012.			

3	Case No.:30/43/84-ALC3/2011	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Approved
	HQ File :01/84/050/00333/AM12/	RLA File :03/95/040/00735/AM12/	Lic.No/Date:0310669668 09.12.2011	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Committee has already considered this case in its meeting No.44/AM-12 held on 9.2.2012 and approved the same.			

4	Case No.:24/43/84-ALC3/2011	Party Name: LILLIPUT KIDSWEAR LTD.	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Deferred
	HQ File :01/84/050/00327/AM12/	RLA File :05/23/040/00351/AM12/	Lic.No/Date:0510311812 20.12.2011	Defer Date: 1.3.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the			

Committee has already considered this case in its meeting No.43/AM-12 held on 2.2.2012 and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

5	Case No.:27/43/84-ALC3/2011	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Deferred
	HQ File :01/84/050/00330/AM12/	RLA File :07/24/040/00374/AM12/	Lic.No/Date:0710084897 21.12.2011	Defer Date: 1.3.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Committee has already considered this case in its meeting No.43/AM-12 held on 2.2.2012 and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.			

6	Case No.:15/43/84-ALC3/2011	Party Name: MODERN APPARELS	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Deferred
	HQ File :01/84/050/00318/AM12/	RLA File :03/95/040/00764/AM12/	Lic.No/Date:0310672356 22.12.2011	Defer Date:1.3.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers observed that the Committee has already considered this case in its meeting No.43/AM-12 held on 2.2.2012 and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.			

	Case No.:28/43/84-ALC3/2011	Party Name: EXODUS EXPORTS PVT LTD	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Approved
	HQ File :01/84/050/00331/AM12/	RLA File :04/24/040/00263/AM12/	Lic.No/Date:0410131978	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Committee has already considered this case in its meeting No.44/AM-12 held on 9.2.2012 and approved the same.

8	Case No.:1/46/84-ALC3/2011	Party Name: RADIANT EXPORTS	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Deferred
	HQ File :01/84/050/00334/AM12/	RLA File :05/24/040/00348/AM12/	Lic.No/Date:0510313218 03.01.2012	Defer Date: 22.03.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.03.2012.			

9

Case No.:15/46/84-ALC3/2011	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Approved	
HQ File :01/84/050/00348/AM12/	RLA File :07/24/040/00357/AM12/	Lic.No/Date:0710085481 13.01.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabrics/Madeups/Garments containing 2/38 Polyester: Acrylic 80:20 – 10120 Kgs., 1/16 Polyester: Acrylic 80:20 – 12880 Kgs.	23,000 Kgs.	2/38 Polyester: Acrylic 80:20, Blended yarn with +/-10% Tolerance	10,626 Kgs. (including 5% wastage)
			1/16 Polyester: Acrylic 80:20, Blended yarn with +/-10% Tolerance	13,533 Kgs. (including 5% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

10

Case No.:12/46/84-ALC3/2011	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Approved	
HQ File :01/84/050/00345/AM12/	RLA File :05/24/040/00362/AM12/	Lic.No/Date:0510314770 17.01.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top in 100% Polyester solid dyed woven chiffon fabrics, GSM:75+/-10% variation) Style No. 30E 1389350)	3000 Nos.	100% Polyester solid dyed woven chiffon fabrics, GSM:75+/-10% variation)	10,312 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

11	Case No.:3/46/84-ALC3/2011	Party Name: RICHA & CO	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Rejected
	HQ File :01/84/050/00336/AM12/	RLA File :05/24/040/00372/AM12/	Lic.No/Date:0510314945 18.01.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no			

drawing/design, marker, specification, CAD/CAM, measurement of the export product has been given by the applicant firm in this case. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

12

Case No.:5/46/84-ALC3/2011	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Approved	
HQ File :01/84/050/00338/AM12/	RLA File :05/24/040/00365/AM12/	Lic.No/Date:0510314957 18.01.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 69% cotton, 27% Polyester, 4% Spandex dyed fabric, GSM-108 (Tolerance+or-10%), (Style No.1000641)	2500 Nos.	69% cotton, 27% Polyester, 4% Spandex dyed fabric, GSM-108 (Tolerance+or-10%)	5675 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:6/46/84-ALC3/2011	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Approved
HQ File :01/84/050/00339/AM12/	RLA File :05/24/040/00307/AM12/	Lic.No/Date:0510314941 18.01.2012	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities			

13

present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top made of 100% Polyester printed woven fabric, GSM-85+/- (10%), Style No. 277346, 277346P, 277907P	11,450 Nos.	100% Polyester printed woven fabric, GSM-85+/- (10%)	12,850 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

14	Case No.:7/46/84-ALC3/2011	Party Name: RICHA & CO	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Deferred
	HQ File :01/84/050/00340/AM12/	RLA File :05/24/040/00312/AM12/	Lic.No/Date:0510314950 18.01.2012	Defer Date: 22.3.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.03.2012.			

	Case No.:8/46/84-ALC3/2011	Party Name: RICHA & CO	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Approved
	HQ File :01/84/050/00341/AM12/	RLA File :05/24/040/00376/AM12/	Lic.No/Date:0510314955 18.01.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details			

15

submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION, J-195 in terms of Policy Circular No.34/RE-07/2004-2009, dated 24.03.2008 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies jacket made of 100% Linen dyed woven fabric, GSM-195+/- (10%), Style No. IC 2007145	4030 Nos.	100% Linen dyed woven fabric, GSM-195+/- (10%)	8866 Sq. meter (@2.20 Sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

16

Case No.:9/46/84-ALC3/2011	Party Name: RICHA & CO	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Approved
HQ File :01/84/050/00342/AM12/	RLA File :05/24/040/00318/AM12/	Lic.No/Date:0510314937 18.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no drawing/design, marker, specification, CAD/CAM of the export product has been given by the applicant firm in this case. However, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION, J-275 in terms of Policy Circular No.34/RE-07/2004-2009, dated 24.03.2008, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Trouser made of 100% Linen yarn dyed woven fabric, GSM-178(+/- 10%), Style:1B101950	10,100 Nos.	100% Linen yarn dyed woven fabric, GSM-178(+/- 10%)	22,725 Sq. meter (@ 2.25 Sq. meter per piece)

2.	Ladies Trouser made of 100% Linen yarn dyed woven fabric, GSM-178(+/-10%), Style:1B204170	270 Nos.	100% Linen yarn dyed woven fabric, GSM-178(+/-10%)	600 Sq. meter (@ 2.25 Sq. meter per piece)
3.	Ladies Trouser made of 100% Linen yarn dyed woven fabric, GSM-178(+/-10%), Style:1B204171	175 Nos.	100% Linen yarn dyed woven fabric, GSM-178(+/-10%)	394 Sq. meter (@ 2.25 Sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

17	Case No.:10/46/84-ALC3/2011	Party Name: RICHA & CO	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Rejected
	HQ File :01/84/050/00343/AM12/	RLA File :05/24/040/00371/AM12/	Lic.No/Date:0510314953 18.01.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no drawing/design, CAD/CAM, measurement of export product has been given by the applicant firm. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

18	Case No.:11/46/84-ALC3/2011	Party Name: MAHARANI OF INDIA	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Approved
	HQ File :01/84/050/00344/AM12/	RLA File :05/24/040/00367/AM12/	Lic.No/Date:0510314843 18.01.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-			

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies dress-Grace Dress-knee length, Style No. 0134629	40,000 Nos.	Lace width 3 cm	26,000 yard
			Lace width 6 cm	54,300 yard
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

19	Case No.:13/46/84-ALC3/2011	Party Name: MAHARANI OF INDIA	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Rejected
	HQ File :01/84/050/00346/AM12/	RLA File :05/24/040/00366/AM12/	Lic.No/Date:0510314842 18.01.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given justification for the import item. From the style pattern, there is no indication where the import item will be utilised. In view of the above, Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:4/46/84-ALC3/2011	Party Name: RICHA & CO	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Approved	
	HQ File :01/84/050/00337/AM12/	RLA File :05/24/040/00373/AM12/	Lic.No/Date:0510315020 19.01.2012		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION, J-195 in terms of Policy Circular No.34/RE-07/2004-2009, dated 24.03.2008, as detailed below:-				
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed

20	1.	(i) Ladies jacket made of 100% Linen dyed woven fabric, GSM-193+/- (10%), Style No. IC 202165 (ii) Ladies Trouser made of 100% Linen Bleached Woven fabric, GSM-195 (+/-10%), Style No.1B 203714.	15,100 Nos.	100% Linen dyed woven fabric, GSM-193+/- (10%)	33,220 Sq. meter (@2.20 Sq. meter per piece)
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

21	Case No.:14/46/84-ALC3/2011		Party Name: FINEFAIR EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status : Rejected
	HQ File :01/84/050/00347/AM12/		RLA File :32/24/040/00053/AM12/	Lic.No/Date:3210052361 20.01.2012	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has sent various designs of the export products in the application, but the applicant firm has not indicated the specific style number with each design. In absence of which, it is not possible for the Committee to co-relate to the design with the export product and compute the requirement of fabric for the export products asked for. In view of this, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>				

	Case No.:2/46/84-ALC3/2011		Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status : Approved
	HQ File :01/84/050/00335/AM12/		RLA File :05/24/040/00357/AM12/	Lic.No/Date:0510315472	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

22	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	100% Polyester Non woven fabric for backing material made of manmade fibre, GSM-200.	10,00,000 Sq. meter	100 Polyester relevant manmade fibre	2,20,000 Kgs. (including 10% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

23	Case No.:16/46/84-ALC3/2011	Party Name: A.S.MARIMUTHU	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Rejected
	HQ File :01/84/050/00349/AM12/	RLA File :35/24/040/00036/AM12/	Lic.No/Date:3510037357 31.01.2012	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given GSM of the export product. In absence of which, it is not possible to compute the requirement of fabric for the export product asked for. In view of this, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

MANUAL AGENDA CASES

(24)

Case No.437	M/s Arvind Ltd., Ahmedabad
NC 46/AM-12, dt.23.2.2012	File No.01/84/50/143/AM-12/DES-V

Ratification of input output norms in respect of Advance Authorisation No. 0710080779 dated 20.07.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export description, applicant firm has not incorporated style number in the application, without which, it is not possible to ascertain the requirement of fabric for particular style. The applicant firm has also not given the any style sheet, pattern, CAD/CAM of the export product. Without requisite information, the Committee could not consider the proposal and decided to maintain status quo in this case.

(25)

Case No.438	M/s Niyaz Apparels, Chennai
NC 46/AM-12, dt. 23.2.2012	File No.01/84/50/428/AM-05/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 0410058844 dated 29.06.2004.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow import item No.3 as detailed below in addition to item allowed in NC meeting No.19/AM-05, dated 10.8.2004:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's pant	1 pc.	65% Polyester, 35 Cotton Jersey Fabric, GSM-200+/- 10%	0.40 Sq. meter per piece.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

-(26)

Case No.439	M/s Givo Ltd., Gurgaon
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Ratification of input output norms in respect of Advance Licence No. 0510065721 dated 13.08.2002.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's suits	7500 Nos.	Polyester lining	13,132.5 meters
			Pocketing T/C	9602.18 meters
			Hair canvas	2472 meters
			Front fusible Knitted	3862.50 meters
			Non woven fusible	3229 meters
			Non fusible reinforcement	911.55 meters
			Body felt	2317.50 meters
			Under collar felt	849.75 meters
			Button	1,31,325 Nos.
			Shoulder pads	7725 pair
			Sleeve Head Roll	7725 pair
			Non woven interlining	231.75 meters
			Banroll – T/C	11,201.25 meters
			Slotted W/B Fusible	11,579.78 meters
			Waistband T/C	11,579.78 meters
			Non woven reinforcement	386.25 meters
			Hook and eye	7725 Nos.
			Thread	33,21,750 meters.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.440	M/s Kerala Balers (P) Limited
NC 46/AM-12, dt.23.2.2012	File No.01/84/50/264/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.1010046450 dated 14.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case taking in cue from SION, K-83 allowing 5% wastage as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Tufted coir product with synthetic chemical backing embedded on plastisol of PVC resin and Eastman 168 plasticizer mats/matting	2,61,000 Kgs.	PVC Resin pastle grade	67,500	Kgs
			Eastman 168 plasticizer	45,000	Kgs
				including 5% wastage	
				including 5% wastage	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(28)

Case No.441	M/s Orient Craft Ltd., Gurgaon
NC 46/AM-12, dt. 23.2.2012	File No.01/84/50/310/AM-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 12.04.2012.

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